

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 2

15/03/2019

O.A./260/337/2013

MIRZA ABDUL HAI BAIG  
-V/S-  
M/O RAILWAYS

ITEM NO:6

FOR APPLICANTS(S) Adv. :

FOR RESPONDENTS(S) Adv.: MR.T.RATH

Notes of The Registry	Order of The Tribunal
	<p>None appears for the applicant when called. On the previous occasions also the applicant had not represented by his counsel. In view of this, it appears that the applicant is no longer interested in pursuing this matter. In view of this, the O.A. is dismissed for default and non-prosecution.</p>
	<p>Heard Mr.T.Rath, learned Standing Counsel for the respondents, who submitted that due to detention of the applicant in judicial custody for more than 48 hours, he was placed under deemed suspension. The applicant has challenging the deemed suspension has approached this Tribunal in this O.A., which according to him, is not maintainable. This point is noted.</p>

( SWARUP KUMAR MISHRA)  
MEMBER (J)

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